MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for banning of migration of doctors and engineers to foreign countries."

The motion was adopted.

SHRIMATI BASAVARAJESWARI: I introduce the Bill.

15.02 hrs.

DECLARATION AND PUBLIC SCRUT-INY OF ASSETS OF CITIZENS BILL

SHRI THAMPAN THOMAS (Mavelikara): I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of assets by individuals and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets by individuals and for matters connected therewith."

The motion was adopted.

SHRI THAMPAN THOMAS: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 78)

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to intro-

duce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI SHANTARAM NAIK: I introduce the Bill.

15.03 hrs.

PREVENTION OF COMMUNAL RIOTS
BILL*

SHRI H.N. NANJE GOWDA (Assam): I beg to move for leave to introduce a Bill to provide for deterrent punishment to those persons who are involved in a communal riots or who preach communalism.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for deterrent punishment to those persons who are involved in communal riots or who preach communalism".

The motion was adopted.

SHRI H.N. NANJE GOWDA: I introduce the Bill.

TAKING OVER OF RELIGIOUS PLA-CES AND BANNING OF SCHOOLS/ UNIVERSITIES SET UP ON COMMUNAL LINES BILL*

SHRI H.N. NANJE GOWDA (Assam): I beg to move for leave to introduce a Bill to provide for the taking over of such religious places as are being misused and banning of schools/ universities set up on communal lines.

MR DEPUTY SPEAKER: The question is:

"That leave be granted to intro-

Parties etc. Bill

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duce a Bill to provide for the taking over of such religious places as are being misused and banning of schools/universities set up on communal lines."

The motion was adopted.

SHRI H.N. NANJE GOWDA: I introduce the Bill.

15.04 hrs.

PUBLIC FINANCIAL INSTITUTIONS (OBLIGATION AS TO FIDELITY AND SECRECY) AMENDMENT BILL. *

SHRI V. SOBHANADREESWARA RAO (Vijaywada): I beg to move for leave to introduce a Bill to amend the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

> "The leave be granted to introduce a Bill to amend the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act. 1983 and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI V. SOBHANADREESWARA RAO: I introduce the Bill.

15.05 hrs.

PROHIBITION OF USE OF RELIGIOUS. COMMUNAL, REGIONAL AND SEC-TORAL NOMENCLATURES FOR POLIT-ICAL PARTIES AND PREVENTION OF MISUSE OF RELIGIOUS PLACES BILL-Contd.

[English]

MR. DEPUTY SPEAKER: We will now take up for further consideration the following motion moved by Shrimati Basavarajeswari on the 31st July, 1987, namely:---

> "That the Bill to prohibit the use of religious, communal, regional and sectoral names for political parties and to prevent the misuse of religious places, be taken into consideration."

Mr. Sidnal may continue his speech. He is not present now. Yes Mr. Shantaram Naik.

SHRI SHANTARAM NAIK (Panaji): Mr. Deputy Speaker Sir. this Bill moved by Shrimati Basavaraje'swari to prohibit the use of religious, communal, regional and sectoral names for political parties and to prevent the misuse of religious places, is most welcome. At this juncture, when we are facing the problems related precisely to this aspect, the Bill is all the more welcome than ever before. However, I would like to say that it would have been proper if an amendment to our Election Law were introduced instead of moving an independent Bill of this nature. I say this because ultimately the entire law with respect to registration of political parties is contained within the framework of the Representation of People's Act. Therefore, unless that law, which deals with the subject is amended, what is desired by the mover of the Bill will not be achieved. But in principle. I welcome this Bill because giving nomenclature for certain political parties with overtones of religious fanaticism has to be avoided. It has to be curbed. In this regard. Otherwise, if only one political party takes initiative in this regard, then the other political parties are bound to misuse it. There are certain issues in this country where consensus has to be arrived at and this is one succ issue where a unanimous view point is necessary.

When the Bill was introduced, one hon. member of Parliament Shri Banatwalla got up and opposed the Bill tooth and nail. I also recollect that at that time you had given him not less than 10 minutes to

^{*}Published in the Gazette of India Extraordinary, Pt. II, Section 2, dated 14.8.1987.